

**Shrimati Yasoda Reddy:** The hon. Minister is prepared to answer.

**Mr. Speaker:** Order, order. Shri Yadav.

**श्री रामसेवक यादव :** मैं मंत्री महोदय से जानना चाहूंगा कि जो पंजाब से स्कीम आई है उस के बारे में दूसरे राज्यों को भी लिखा गया है या नहीं और यदि लिखा गया है तो उन का क्या जवाब आया है ?

**श्री स० का० पाटिल :** वह तो सब को मालूम है, उस की अखबारों में चर्चा हुई है। हमारी एग्जीक्यूटिव कानफरेंसों में उस की चर्चा होती है और वह सब को मालूम है। मैं समझता हूँ कि यह काम आहिस्ता-आहिस्ता होगा। पंजाब में यह काम सफल हो गया तो दूसरे प्रान्तों में वह शुरू होगा।

**श्री शिव नारायण :** क्या सरकार मेहरबानी कर के बतायेगी कि क्या इस स्कीम को भारत के अन्य प्रान्तों में भी लांच किया जायेगा ?

**अध्यक्ष महोदय :** यह सवाल बार-बार किया जाता है। मगर वह इस में नहीं आता।

#### Iduky Hydro-Electric Project

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\*384. { **Shri Vasudevan Nair:**  
**Shri Warior:**  
**Shri Kappen:**

Will the Minister of Irrigation and power be pleased to refer to the reply given to Starred Question No. 256 on the 28th March, 1962 and be pleased to state:

(a) whether any agreement has been reached between Madras and Kerala Governments as to the utilization of the Iduky waters;

(b) if so, whether the work of the Iduky project will be started forthwith; and

(c) whether the necessary foreign exchange has been provided for the scheme?

**The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim):** (a) and (b). No; Sir.

(c) It is too early to consider the question of providing foreign exchange for the Scheme.

**Shri Vasudevan Nair:** The Chief Minister of the Kerala Government stated in the State Assembly recently that there was no outstanding dispute as far as the Iduky waters were concerned between the Kerala Government and the Madras Government. May I know whether the Government of India has taken note of this statement of the Chief Minister of the Kerala Government, and if so, what is the reaction of the Government of India to it?

**Hafiz Mohammad Ibrahim:** The statement to which the hon. Members is referring has not come to my notice personally, but as far as the dispute is concerned, that is there. The differences are there between the two States in regard to the utilisation of the waters of the Iduky river. Some of it is wanted by Madras, to which the other State is not agreeing.

**Shri Vasudevan Nair:** What are the steps being taken by the Central Government to see that this dispute is settled at an early date and that the work on this project is taken up?

**Hafiz Mohammad Ibrahim:** If you permit me Sir this is half a page and I might read it out here. That will disclose the whole thing to the hon. Member and probably further questions also may not arise.

**Mr. Speaker:** It may be too long. I am afraid of so many pages. I cannot allow that but if he can give a summary of it just in a few words I can allow it. The hon. Member wants to know whether the Central Government is doing anything to get that dispute resolved between the two States.

**Hafiz Mohammad Ibrahim:** Not the Central Government themselves. But the Central Water and Power Commission is doing something and we think that some solution may be arrived at. I may inform the House that I will also take some personal interest in the matter and see how it can be done.

**Mr. Speaker:** If the hon. Minister wants to give that information he may lay the information on the Table of the House.

**Shri A. K. Gopalan:** May I know whether any scheme has been prepared for the rehabilitation of the peasants who would be affected when the project work begins and if not, will they consider preparing a scheme?

**Hafiz Mohammad Ibrahim:** It is always a part and parcel of every scheme that if some persons are displaced from a particular area, some suitable arrangement is made and some compensation is also paid to them.

**Shri Kappen:** May I know if there is any difficulty in starting the work and then settling the dispute?

**Mr. Speaker:** That would create more disputes?

**Shri N. Sreekantan Nair:** In view of the fact that there is a view that the Kerala State is being discriminated in the matter of developmental schemes, will the Government see to it that the necessary foreign exchange is made available to the state to start the work?

**Hafiz Mohammad Ibrahim:** There is no question of any discrimination at all. The question is to be viewed on merits. If there is any dispute which arises then it will have to be solved.

**Mr. Speaker:** Next question.

**Shri Shree Narayan Das:** I request that 391 may also be taken up and answered together with No. 385.

**The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur):** I have no objection but Shri D. C. Sharma is not here.

**Mr. Speaker:** That cannot be answered then. If the sponsor of a question is not there, then it need not be answered.

**Second Shipyard at Cochin**

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\*385. { **Shri A. K. Gopalan:**  
**Shri P. Kunhan:**

Will the Minister of Transport and Communications be pleased to state:

(a) the progress made to-date in the construction programme of the second shipyard at Cochin;

(b) the amount spent on the project during 1960-61 and 1961-62;

(c) the progress made in acquisition of land for the shipyard; and

(d) the amount of compensation paid?

**The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a) Negotiations for obtaining foreign technical/financial collaboration for the Project are in progress.

(b) 1960-61: Rs. 19,97,999.85 nP.  
1961-62: Rs. 47,03,767.73 nP.

(c) Out of the 64 acres of private lands proposed to be acquired for the Second Shipyard, about 63 acres have been acquired by the 31st March, 1962.

(d) Rs. 66,86,513.73 nP.

**Shri A. K. Gopalan:** For the last two or three years the answers given were that negotiations were going on. May I know whether the hon. Minister can say the approximate time when there will be finalisation of these negotiations?

**Shri Raj Bahadur:** I think we are taking steps as expeditiously as possi-